COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 447 of 2016 IN
DFR No. 1522 of 2016

Dated: 28th September, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Torrent Power Ltd., …Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission …Respondent(s)

Counsel for the Appellant(s) : Ms. Deepa Chawan
Mr. H.S. Jaggi

ORDER

IA No. 447 of 2016
(Appl. for condonation of delay)

There is 60 days' delay in re-filing this appeal. In this application, the applicant/appellant has prayed that the delay in re-filing the appeal be condoned.

Respondent/State Commission has been served. However, nobody is representing the State Commission.

Having perused the explanation offered by the appellant, we are of the opinion that the delay needs to be condoned. Accordingly, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter on ***21.11.2016.***

(I.J. Kapoor) **(Justice Ranjana P. Desai)**
Technical Member **Chairperson**
ts/kt